

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**Appeal No. 155 of 2016 &
IA Nos. 333, 334 of 2016**

Dated: 12th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Ambuja Cement Ltd.Appellant(s)

Versus

**Himachal Pradesh State Electricity Regulatory Board & Anr.
.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Piyush Johsi

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Manoj Kr. Sharma for R.1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2

ORDER

Admit. Issue notice. Mr. Anand K. Ganesan takes notice on behalf of Respondent No.1 and Mr. Manoj Kr. Sharma takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 09.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.09.2016 after serving copy on the other side.

List the matter on **03.10.2016.**

**(I.J. Kapoor)
Technical Member
Ts/vg**

**(Justice Ranjana P. Desai)
Chairperson**